

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-519

CP No. - 38/241/242/ND/2022
IA/283/2022, IA/144/2023, IA/130/2023, CA/116/2023, IA/138/2023, IA-
(Co.Act)- 339/2023

IN THE MATTER OF:

Pradeep Kumar Aggarwal & Ors.

.....Applicant

Vs.

Spark Engineering Pvt. Ltd. & Ors.

.....Respondent

SECTION

U/s 241-242

Order delivered on 08.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Pallavi Tayal

For the Respondent : Adv Hitesh Sachar, Adv Anju Jain, Adv Rabi
Karmokar

ORDER

Ld. Counsel for the Petitioner is present. Proxy Counsel for the Respondent is present and submitted that the main Counsel is not available today and therefore, sought adjournment. In view of this, list this matter on **12.06.2024.**

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**